

**The Tripura Merged States (Laws) Act, 1949.**



[THE] MERGED STATES (LAWS) ACT, 1949

(ACT LIX OF 1949)

[The Act printed here is as on 31-8-1960.]

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THE SCHEDULE.

STATEMENT OF OBJECTS AND REASONS

"With effect from the 1st August, 1949, a large number of Acceding States which have ceded full jurisdiction to the Dominion Government, and which were being previously administered under the Extra-Provincial Jurisdiction Act, 1947 (XLVII of 1947) [now the foreign jurisdiction Act, 1947], have either been finally merged in the adjoining Governors' Provinces [now the States] or constituted into new Chief Commissioners' Provinces [now the Union territories] by orders under section 290-A of the Government of India Act, 1935. The existing laws in the merged States will, however, continue, until repealed, modified or amended by a competent Legislature or other competent authority.

2. A considerable number of Central Acts and Ordinances has been applied to the merged States by Orders under the Extra-Provincial Jurisdiction Act, 1947; but the Acts and Ordinances so applied are in law distinct from the Acts and Ordinances as in force in the Provinces of India. This position which is continuing even after the 1st August, 1949 is obviously unsatisfactory. A similar situation in regard to Berar as from the 1st April, 1937, had to be resolved by the passing of the Berar Laws Act, 1941 (IV of 1941). Considering the large number of island territories which stand merged in the Governors'

Provinces from the 1st August, 1949, it is desirable to provide for the *proprio vigore* extension of the more important Central Acts and Ordinances and the Bengal State Prisoners Regulation, 1818 (III of 1818), to all the merged States, including those which have been constituted into Chief Commissioners' Provinces. Hence this Bill which has been prepared in consultation with the Ministries of the Government of India, the Provincial Governments and the Chief Commissioners' Provinces concerned.

3. It will be observed from clause (3) of the Bill that, in so far as the Governor's Provinces are concerned, the *proprio vigore* extension to the merged States of the laws specified in the Schedule to the Bill will not be fully affected by the Central Act and that corresponding supplementary legislation by the Provinces will be necessary. As it is obviously desirable that the Central Act and the Provincial legislation should come into force on the same day, a commencement clause stating that this Act shall come into force on the 1st January, 1950, has been included in the Bill, and the Provincial Governments will be requested to bring their corresponding legislation into force on the same day."

—Gaz. of Ind., 1949, Pt. V, p. 401.

[THE] MERGED STATES (LAWS) ACT, 1949

(ACT LIX OF 1949)\*

[26th December, 1949.]

*An Act to extend certain laws to certain areas administered as parts of Governor's Provinces or as Chief Commissioners' Provinces.*

WHEREAS by Orders under section 290A of the Government of India Act, 1935, provision has been made for the administration of certain areas either as if they formed part of an adjoining Governor's Province or as if they were a Chief Commissioner's Province;

AND WHEREAS it is expedient to provide that certain laws should be extended to, and by virtue of such extension, be in force in, the said areas;

It is hereby enacted as follows:—

[a] For Statement of Objects and Reasons, see Gaz. of Ind., 1949, Pt. V, page 401.  
This Act stands unmodified by A. L. O., 1950.

1. Short title and commencement.

(1) This Act may be called THE MERGED STATES (LAWS) ACT, 1949.

(2) It shall come into force on the 1st day of January, 1950.



**2. Definitions.**

In this Act,—

- (a) the expressions “absorbing Province” and “merged State” have the same meanings as in the States’ Merger (Governors’ Provinces) Order, 1949,<sup>a</sup> as amended by the States’ Merger (United Provinces) Order, 1949<sup>b</sup>; and
- (b) the expression “new Provinces” means the Chief Commissioner’s Provinces constituted by the States’ Merger (Chief Commissioner’s Provinces) Order, 1949,<sup>c</sup> as amended by the States’ Merger (United Provinces) Order, 1949.<sup>b</sup>

[a] See Notfn. No. S. O. 25, D/- 27-7-1949, published in Gaz. of Ind., 1949, Extra., p. 1317. [b] See Notfn. No. S. O. 27, D/- 29-11-1949, *ibid.*, p. 2011. [c] See Notfn. No. S. O. 26, D/- 30-7-1949, *ibid.*, p. 134

**3. Extension of laws.**

(1) The Acts, Ordinances and Regulation specified in the Schedule are hereby extended to, and shall be in force in, all the new Provinces.

(2) So much of any of the Acts, Ordinances and Regulation specified in the Schedule as extends to any absorbing Province and relates to matters with respect to which the Dominion Legislature has power to make laws for a Governor’s Province is hereby extended to, and shall be in force in, all the merged States which are now administered as part of that Province.

(3) If any of the said Acts, Ordinances and Regulation as in force in any absorbing Province immediately before the commencement of this Act is subject to any amendments made by the Legislature of that Province, that Act, Ordinance or Regulation shall be deemed to be extended to, and to be in force in, all the merged States which are now administered as part of that Province, subject to so much of the said amendments as relate to matters with respect to which the Dominion Legislature has power to make laws for a Governor’s Province.

**4. Interpretation of laws as extended.**

In any Act, Ordinance or Regulation specified in the Schedule, notwithstanding anything contained in the General Clauses Act, 1897,—

- (a) any reference, by whatever form of words, to the acceding States shall be construed as not including a reference to any of the merged States or to any of the States (other than the United State of Saurashtra) mentioned in the States’ Merger (Chief Commissioners’ Provinces) Order, 1949 as amended by the States’ Merger (United Provinces) Order, 1949;
- (b) any reference, by whatever form of words, to Indian British subjects shall be deemed to include a reference to persons who, immediately before the 1st day of August, 1949, were subjects of any of the merged States or of any of the States (other than the United State of Saurashtra) mentioned in the States’ Merger (Chief Commissioners’ Provinces) Order, 1949, as amended by the States’ Merger (United Provinces) Order, 1949;
- (c) any reference, by whatever form of words, to the Provinces generally or to the Chief Commissioners’ Provinces generally shall be construed as including a reference to the new Provinces; and
- (d) any reference, by whatever form of words, to an absorbing Province shall be construed as including a reference to the merged States which are now administered as part of that Province.

**Section 5 — Note 1**

[1] Though this Act which came into force on 1-1-1950 enforced the Code of Criminal Procedure in all Part C States, yet that Code is not in force in the subsequently created Part C State of Manipur because the Part C

State Laws Act of 1950 has excluded the applicability of that Code to that State. 1955 Manipur 41 (47) [(S) AIR V 42 C 9] : 1955 Cr i L Jour 1603.

**5. Repeal of corresponding laws.**

If immediately before the commencement of this Act there is in force in any of the new Provinces or merged States an Act, Ordinance, Regulation or other law corresponding to an Act, Ordinance or Regulation specified in the Schedule, whether such Act, Ordinance or Regulation is in force by virtue of an Order under the Extra-Provincial Jurisdiction Act, 1947,<sup>a</sup> or by virtue of any other legislative power, such corresponding law shall upon the commencement of this Act,—

(a) in a new Province, stand repealed, and

(b) in a merged State, stand repealed to the extent to which the law relates to matters with respect to which the Dominion Legislature has power to make laws for a Governor's Province.

[a] Now the Foreign Jurisdiction Act, 1947.

**6. Savings.**

(1) The repeal by section 5 of this Act of any corresponding law in force in the new Provinces or merged States immediately before the commencement of this Act shall not affect—

(a) the previous operation of any such law, or

**Section 5 — Note 1**

[1] A law will be deemed to be a corresponding law, as contemplated by S. 5, Merged States (Laws) Act, if its purpose and object are the same as those of the Central Acts which have been extended to a merged State by this Act. The Courts of law will have to be guided more by the purpose and the object of the enactment than by the similarities or dissimilarities though the similarities and dissimilarities will have to be taken into consideration in determining the object and purpose of the Acts in question. 1956 Bhopal 33 (34) [AIR V 43 C 20].

[2] The object and purpose of the Bhopal Charitable and Religious Trusts Act being the same as those of the Civil P. C., the Charitable Endowments Act (1890) and the Charitable and Religious Trusts Act (1920) which were extended by this Act to Bhopal State, that Act has become inoperative in the State of Bhopal since 1-1-1950. 1956 Bhopal 33 (36) [AIR V 43 C 20].

[3] When the Court-fees Act of 1870 became enforceable without any qualification under this Act in Himachal Pradesh the corresponding provision of law, namely, the Court-fees Act of 1870, as amended by the Punjab Court-fees (Amendment) Act, which was in force in that State stood repealed under S. 5 of this Act. 1952 Him Pra 60 (61) [AIR V 39] + 1954 Him Pra 52 (54) [AIR V 41 C 30].

[4] The Court-fees Act, 1870 continues in force in the Bashahr State as amended by Para. 36 of the Himachal Pradesh (Courts) Order 1948, despite the provisions of S. 5 of Merged States (Laws) Act, 1949. 1954 Him Pra 26 (28) [AIR V 41 C 12]. (AIR 1952 Him Pra 60, *Distinguished*.)

[5] The Essential Supplies (Temporary Powers) Act, 1946 and the Tripura State Cotton and Yarn Control Order (1958 T. E.) are not corresponding laws within the meaning of S. 5 of this Act. Hence the extension of the

Central Act to the Tripura State did not result in the repeal of the Control Order. 1952 Tripura 18 (20) [AIR V 39] : 1952 Cri L Jour 1642.

[6] The Bombay Police Act 4 of 1890 which was in force in Kutch on 31-12-1949 does not correspond with the Central Act, namely, the Police Act 5 of 1861. Hence the extension of the latter Act to Kutch under the Merged States Laws Act did not result under S. 5 of that Act in the repeal of the Bombay Act. 1954 Kutch 15 (16) [AIR V 41 C 7] : 1954 Cri L Jour 770.

[7] Though this Act has entered S. 115 of the Civil P. C. to Himachal Pradesh it has not repealed Para. 35 of Himachal Pradesh (Courts) Order of 1948. 1951 Him Pra 61 (63, 64) [AIR V 38 C 19]. (The general provisions of S. 115, Civil P. C. must be construed as excluding from its ambit the matters provided for by the special provisions of the Himachal Pradesh (Courts) Order. *Held further* that assuming that the Order of 1948 which only amended the Order of 1943 was repealed by this Act it did not affect Para. 35 which became a part of the Order of 1943 itself as a result of the amendment.)

**Section 6 — Note 1**

[1] Where on the date on which a mortgage was executed the rights and liabilities of parties thereto were governed by S. 49 of Bhopal Civil P. C. those rights and liabilities should be determined only in accordance with that Code even after its repeal and the extension of the Indian Civil P. C. in its place brought about by the Merged States Laws Act. 1953 Bhopal 35 (36) [AIR V 40 C 15].

[2] When immediately before the application of the Indian Limitation Act under the Merged States (Laws) Act, 1950, a plaintiff's suit is in time under the Indian Limitation

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or

(c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2) Subject to the provisions of sub-section (1), anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate, patent, permit or licence granted or registration effected, under such corresponding law shall be deemed to have been done or taken under the corresponding provision of the Act, Ordinance or Regulation as now extended to, and in force in, the new Province or merged State and shall continue in force accordingly unless and until superseded by anything done or any action taken under the said Act, Ordinance or Regulation.

## 7. Powers of Courts and other authorities for purposes of facilitating application of laws.

For the purpose of facilitating the application in any of the new Provinces or merged States of any Act, Ordinance or Regulation specified in the Schedule, any Court or other authority may construe any such Act, Ordinance or Regulation with such alterations, not affecting the substance, as may be necessary or proper to adapt it to the matter before the Court or other authority.

### Section 6 — Note 1 (contd.)

Act as applied by the Kutch (Application of Laws) Order, it is not affected by the new Limitation Act and does not become barred as a result of the re-application of the Limitation Act by the Merged States (Laws) Act, 1951 Kutch 41 (41, 42) [AIR V 38 C 27] \* 1951 Kutch 15 (16, 17) [AIR V 38 C 14].

[3] A suit which did not become barred by the Limitation Act as applied by the Kutch (Application of Laws) Order was not entitled to the extended period of three years limitation under that Order. When such a suit is instituted after the Merged State Laws Act has been passed then the period of limitation for that suit must be reckoned only in accordance with the provisions of Indian Limitation Act as applied by that Act. Therefore the suit which is not filed within the period prescribed by that Act cannot be saved from the bar of limitation by the fact that it has been instituted within the extended period of 3 years provided by the Kutch (Application of Laws) Order. 1955 Kutch 2 (4) [AIR V 42 C 2].

[4] By the Kutch (Application of Laws) Order of 1949 which applied the Bombay Prevention of Gambling Act 4 of 1887 to the Chief Commissioner's Province of Kutch the language of S. 1 of the Bombay Act was modified so as to vest the power in the Chief Commissioner to issue a notification to bring that Act into force. This power which had become so vested in him was not lost by him as a result of the extension of the General Clauses Act to that Province by the Merged States Laws Act of 1949 which came into force on

1-1-1950. Hence even after such extension of the General Clauses Act to that Province the Chief Commissioner possessed the power to issue a notification under S. 1 of the Bombay Act and bring it into force in that Province. 1957 S C 517 (520) [(S) AIR V 44 C 79]; 1957 S C R 745; 1957 Cri L Jour 884. (AIR 1954 Kutch 42, *Reversed*.)

[5] A company registered under Kallhandi State Company Law cannot be considered after the merger of that State an unregistered Company within the meaning of the Indian Companies Act because under S. 6 (2) of the Merged State (Laws) Act, 1949 the registration effected under Kallhandi State Company Law should be deemed, to have been done or taken under the Indian Companies Act, 1913. (53) 57 Cal W N 61 (64).

### Section 7 — Note 1

[1] After the passing of this Act recourse to the provisions of the Punjab Court-fees (Amendment) Acts cannot be justified in Himachal Pradesh under the provisions of this section. The Punjab Act affects the substance of the Court-fees Act of 1870 and hence its application cannot be treated as amounting to merely construing the Court-fees Act of 1870 or adapting it to the matter in hand as permitted by this section. 1954 Him Pra 52 (54) [AIR V 41 C 30].

## THE SCHEDULE

[See section 3]

## LAWS EXTENDED TO THE NEW PROVINCES AND MERGED STATES

Year	Number	Short title
<i>Acts</i>		
1839	XXXII ...	The Interest Act, 1839.
1841	X ...	The Indian Registration of Ships Act, 1841.
1850	XI ...	The Indian Registration of Ships Act (1841) Amendment Act, 1850.
1850	XVIII ...	The Judicial Officer's Protection Act, 1850.
1850	XIX ...	The Apprentices Act, 1850.
1850	XXI ...	The Caste Disabilities Removal Act, 1850.
1850	XXXIV ...	The State Prisoners Act, 1850.
1850	XXXVII ...	The Public Servants (Inquiries) Act, 1850.
1855	XII ...	The Legal Representatives' Suits Act, 1855.
1855	XIII ...	The Indian Fatal Accidents Act, 1855.
1856	IX ...	The Indian Bills of Lading Act, 1856.
1856	XV ...	The Hindu Widows' Re-marriage Act, 1856.
1857	XIII ...	The Opium Act, 1857.
1858	III ...	The State Prisoners Act, 1858.
1860	XXI ...	The Societies Registration Act, 1860.
1860	XLV ...	The Indian Penal Code, 1860.
1861	V ...	The Police Act, 1861.
1862	III ...	The Government Seal Act, 1862.
1863	XXIII ...	The Waste-Lands (Claims) Act, 1863.
1865	III ...	The Carriers Act, 1865.
1866	XXI ...	The Native Converts' Marriage Dissolution Act, 1866.
1867	XVI ...	The Acting Judges Act, 1867.
1867	XXV ...	The Press and Registration of Books Act, 1867.
1869	IV ...	The Indian Divorce Act, 1869.
1870	VII ...	The Court-fees Act, 1870.
1871	I ...	The Cattle-trespass Act, 1871.
1871	XXIII ...	The Pensions Act, 1871.
1871	XXXI ...	The Indian Weights and Measures of Capacity Act, 1871.
1872	I ...	The Indian Evidence Act, 1872.
1872	III ...	The Special Marriage Act, 1872.
1872	IX ...	The Indian Contract Act, 1872.
1872	XV ...	The Indian Christian Marriage Act, 1872.
1873	V ...	The Government Savings Banks Act, 1873.
1873	X ...	The Indian Oaths Act, 1873.
1874	III ...	The Married Women's Property Act, 1874.
1874	IV ...	The Foreign Recruiting Act, 1874.
1875	IX ...	The Indian Majority Act, 1875.
1875	XVIII ...	The Indian Law Reports Act, 1875.
1877	I ...	The Specific Relief Act, 1877.
1878	I ...	The Opium Act, 1878.
1878	VI ...	The Indian Treasure-trove Act, 1878.
1878	VIII ...	The Sea Customs Act, 1878.
1878	XI ...	The Indian Arms Act, 1878.
1879	XVIII ...	The Legal Practitioners Act, 1879.
1880	I ...	The Religious Societies Act, 1880.
1880	XIII ...	The Vaccination Act, 1880.
1881	XI ...	The Municipal Taxation Act, 1881.
1881	XXVI ...	The Negotiable Instruments Act, 1881.
1882	II ...	The Indian Trusts Act, 1882.
1882	IV ...	The Transfer of Property Act, 1882.
1882	VII ...	The Powers-of-Attorney Act, 1882.
1884	IV ...	The Indian Explosives Act, 1884.
1885	XVIII ...	The Land Acquisition (Mines) Act, 1885.
1886	VI ...	The Births, Deaths and Marriages Registration Act, 1886.
1886	XI ...	The Indian Tramways Act, 1886.
1887	VII ...	The Suits Valuation Act, 1887.
1887	IX ...	The Provincial Small Cause Courts Act, 1887.
1888	III ...	The Police Act, 1888.
1889	IV ...	The Indian Merchandise Marks Act, 1889.
1890	I ...	The Revenue Recovery Act, 1890.
1890	VI ...	The Charitable Endowments Act, 1890.



Year	Number	Short title
<i>Acts—(con.)</i>		
1890	VIII	The Guardians and Wards Act, 1890.
1890	XI	The Prevention of Cruelty to Animals Act, 1890.
1891	XVIII	The Bankers' Books Evidence Act, 1891.
1893	IV	The Partition Act, 1893.
1894	I	The Land Acquisition Act, 1894.
1894	IX	The Prisons Act, 1894.
1897	III	The Epidemic Diseases Act, 1897.
1897	IV	The Indian Fisheries Act, 1897.
1897	X	The General Clauses Act, 1897.
1898	III	The Lepers Act, 1898.
1898	V	The Code of Criminal Procedure, 1898.
1898	VI	The Indian Post Office Act, 1898.
1898	IX	The Live-stock Importation Act, 1898.
1899	II	The Indian Stamp Act, 1899.
1899	IV	The Government Buildings Act, 1899.
1900	III	The Prisoners Act, 1900.
1901	II	The Indian Tolls (Army and Air Force) Act, 1901.
1903	VII	The Indian Works of Defence Act, 1903.
1903	XIV	The Indian Foreign Marriage Act, 1903.
1903	XV	The Indian Extradition Act, 1903.
1904	VII	The Ancient Monuments Preservation Act, 1904.
1905	IV	The Indian Railway Board Act, 1905.
1906	III	The Indian Coinage Act, 1906.
1908	V	The Code of Civil Procedure, 1908.
1908	VI	The Explosive Substances Act, 1908.
1908	IX	The Indian Limitation Act, 1908.
1908	XIV	The Indian Criminal Law Amendment Act, 1908.
1908	XV	The Indian Ports Act, 1908.
1908	XVI	The Indian Registration Act, 1908.
1909	IV	The Whipping Act, 1909.
1909	VII	The Anand Marriage Act, 1909.
1910	IX	The Indian Electricity Act, 1910.
1911	II	The Indian Patents and Designs Act, 1911.
1911	VIII	The Indian Army Act, 1911.
1911	X	The Prevention of Seditious Meetings Act, 1911.
1912	IV	The Indian Lunacy Act, 1912.
1913	II	The Official Trustees Act, 1913.
1913	III	The Administrator General's Act, 1913.
1913	VI	The Mussalman Wakf Validating Act, 1913.
1913	VII	The Indian Companies Act, 1913.
1914	II	The Destructive Insects and Pests Act, 1914.
1914	III	The Indian Copyright Act, 1914.
1914	IX	The Local Authorities Loans Act, 1914.
1916	VII	The Indian Medical Degrees Act, 1916.
1916	XV	The Hindu Disposition of Property Act, 1916.
1917	V	The Destruction of Records Act, 1917.
1917	XVIII	The Post Office Cash Certificates Act, 1917.
1918	II	The Cinematograph Act, 1918.
1918	XXII	The Bronze Coin (Legal Tender) Act, 1918.
1919	I	The Local Authorities Pensions and Gratuities Act, 1919.
1919	XII	The Poisons Act, 1919.
1920	V	The Provincial Insolvency Act, 1920.
1920	X	The Indian Securities Act, 1920.
1920	XIV	The Charitable and Religious Trusts Act, 1920.
1920	XXIII	The Indian Rifles Act, 1920.
1920	XXXIII	The Identification of Prisoners Act, 1920.
1920	XXXIX	The Indian Elections Offences and Inquiries Act, 1920.
1920	XLVII	The Imperial Bank of India Act, 1920.
1921	XVIII	The Maintenance Orders Enforcement Act, 1921.
1922	XXII	The Police (Incitement to Disaffection) Act, 1922.
1923	IV	The Indian Mines Act, 1923.
1923	V	The Indian Boilers Act, 1923.
1923	VI	The Cantonments (House-Accommodation) Act, 1923.
1923	VIII	The Workmen's Compensation Act, 1923.
1923	XIV	The Indian Cotton Cess Act, 1923.
1923	XIX	The Indian Official Secrets Act, 1923.
1923	XXI	The Indian Merchant Shipping Act, 1923.
1923	XXIII	The Legal Practitioners (Women) Act, 1923.



Year	Number	Short title
<i>Acts—(con.)</i>		
1923	XLII	The Mussalman Wakf Act, 1923.
1924	II	The Cantonments Act, 1924.
1924	IV	The Central Board of Revenue Act, 1924.
1924	XIX	The Land Customs Act, 1924.
1925	IV	The Indian Soldiers (Litigation) Act, 1925.
1925	XII	The Cotton Ginning and Pressing Factories Act, 1925.
1925	XIX	The Provident Funds Act, 1925.
1925	XXVI	The Indian Carriage of Goods by Sea Act, 1925.
1925	XXXIX	The Indian Succession Act, 1925.
1926	III	The Government Trading Taxation Act, 1926.
1926	VII	The Indian Naturalization Act, 1926.
1926	XII	The Contempt of Courts Act, 1926.
1926	XVI	The Indian Trade Unions Act, 1926.
1926	XXI	The Legal Practitioners (Fees) Act, 1926.
1926	XXXVIII	The Indian Bar Councils Act, 1926.
1927	XVI	The Indian Forest Act, 1927.
1927	XVII	The Indian Lighthouse Act, 1927.
1928	XII	The Hindu Inheritance (Removal of Disabilities) Act, 1928.
1929	II	The Hindu Law of Inheritance (Amendment) Act, 1929.
1929	XIX	The Hindu Marriage Restraint Act, 1929.
1930	II	The Dangerous Drugs Act, 1930.*
1930	III	The Indian Sale of Goods Act, 1930.
1930	XXIV	The Indian Lac Cess Act, 1930.
1930	XXX	The Hindu Gains of Learning Act, 1930.
1930	XXXII	The Mussalman Wakf Validating Act, 1930.
1931	XVI	The Provisional Collection of Taxes Act, 1931.
1931	XXIII	The Indian Press (Emergency Powers) Act, 1931.
1932	IX	The Indian Partnership Act, 1932.
1932	XII	The Foreign Relations Act, 1932.
1932	XIV	The Indian Air Force Act, 1932.
1932	XX	The Port Haj Committees Act, 1932.
1932	XXII	The Tea Districts Emigrant Labour Act, 1932.
1932	XXIII	The Criminal Law Amendment Act, 1932.
1933	II	The Children (Pledging of Labour) Act, 1933.
1933	XXVII	The Indian Medical Council Act, 1933.
1934	II	The Reserve Bank of India Act, 1934.
1934	VIII	The Khaddar (Name Protection) Act, 1934.
1934	XIX	The Indian Dock Labourers Act, 1934.
1934	XX	The Indian Carriage by Air Act, 1934.
1934	XXII	The Indian Aircraft Act, 1934.
1934	XXX	The Petroleum Act, 1934.
1934	XXXII	The Indian Tariff Act, 1934.
1934	XXXIV	The Indian Navy (Discipline) Act, 1934.
1936	III	The Parsi Marriage and Divorce Act, 1936.
1936	IV	The Payment of Wages Act, 1936.
1937	I	The Agricultural Produce (Grading and Marking) Act, 1937.
1937	XVIII	The Hindu Women's Rights to Property Act, 1937.
1937	XIX	The Arya Marriage Validation Act, 1937.
1937	XXV	The Federal Court Act, 1937.
1937	XXVI	The Muslim Personal Law (Shariat) Application Act, 1937.
1938	IV	The Insurance Act, 1938.
1938	V	The Manoeuvres, Field Firing and Artillery Practice Act, 1938.
1938	VIII	The Indian Tea Control Act, 1938.
1938	XX	The Criminal Law Amendment Act, 1938.
1938	XXIV	The Employers' Liability Act, 1938.
1938	XXVI	The Employment of Children Act, 1938.
1939	IV	The Motor Vehicles Act, 1939.
1939	VIII	The Dissolution of Muslim Marriages Act, 1939.
1939	IX	The Standards of Weight Act, 1939.
1939	XIX	The Coal Mines Safety (Stowing) Act, 1939.
1939	...	The Indian Naval Reserve Forces (Discipline) Act, 1939.
1940	V	The Trade Marks Act, 1940.
1940	X	The Arbitration Act, 1940.
1940	XXIII	The Drugs Act, 1940.

Year	Number	Short title
<i>Acts—(con.)</i>		
1940	XXVII ...	... The Agricultural Produce Cess Act, 1940.
1941	XIX ...	... The Mines Maternity Benefit Act, 1941.
1941	XX ...	... The Professions Tax Limitation Act, 1941.
1941	XXI ...	... The Federal Court Act, 1941.
1941	XXV ...	... The Railways (Local Authorities' Taxation) Act, 1941.
1942	VII ...	... The Coffee Market Expansion Act, 1942.
1942	XVIII ...	... The Weekly Holidays Act, 1942.
1942	XIX ...	... The Industrial Statistics Act, 1942.
1942	XXVI ...	... The Federal Court (Supplemental Powers) Act, 1942.
1943	IX ...	... The Reciprocity Act, 1943.
1944	I ...	... The Central Excises and Salt Act, 1944.
1944	X ...	... The Indian Coconut Committee Act, 1944.
1944	XVIII ...	... The Public Debt Act, 1944.
1946	IX ...	... The Indian Oilseeds Committee Act, 1946.
1946	XVII ...	... The Protective Duties Act, 1946.
1946	XIX ...	... The Hindu Married Women's Right to Separate Residence and Maintenance Act, 1946.
1946	XX ...	... The Industrial Employment (Standing Orders) Act, 1946.
1946	XXII ...	... The Mica Mines Labour Welfare Fund Act, 1946.
1946	XXIV ...	... The Essential Supplies (Temporary Powers) Act, 1946.
1946	XXV ...	... The Delhi Special Police Establishment Act, 1946.
1946	XXVIII ...	... The Hindu Marriage Disabilities Removal Act, 1946.
1947	II ...	... The Prevention of Corruption Act, 1947.
1947	VII ...	... The Foreign Exchange Regulation Act, 1947.
1947	XII ...	... The Railways (Transport of Goods) Act, 1947.
1947	XIV ...	... The Industrial Disputes Act, 1947.
1947	XV ...	... The Armed Forces (Emergency Duties) Act, 1947.
1947	XVI ...	... The Trading with the Enemy (Continuance of Emergency Provisions) Act, 1947.
1947	XVIII ...	... The Imports and Exports (Control) Act, 1947.
1947	XXIV ...	... The Rubber (Production and Marketing) Act, 1947.
1947	XXIX ...	... The Capital Issues (Continuance of Control) Act, 1947.
1947	XXXI ...	... The Antiquities (Export Control) Act, 1947.
1947	XXXII ...	... The Coal Mines Labour Welfare Fund Act, 1947.
1947	XLII ...	... The United Nations (Security Council) Act, 1947.
1947	XLVI ...	... The United Nations (Privileges and Immunities) Act, 1947.
1948	I ...	... The Federal Court (Enlargement of Jurisdiction) Act, 1947.
1948	VIII ...	... The Pharmacy Act, 1948.
1948	IX ...	... The Dockworkers (Regulation of Employment) Act, 1948.
1948	XI ...	... The Minimum Wages Act, 1948.
1948	XII ...	... The Rehabilitation Finance Administration Act, 1948.
1948	XV ...	... The Industrial Finance Corporation Act, 1948.
1948	XVI ...	... The Dentists Act, 1948.
1948	XXII ...	... The Indian Power Alcohol Act, 1948.
1948	XXIX ...	... The Atomic Energy Act, 1948.
1948	XXXII ...	... The Road Transport Corporations Act, 1948.
1948	XXXIV ...	... The Employees' State Insurance Act, 1948.
1948	XXXVII ...	... The Census Act, 1948.
1948	XL ...	... The Indian Matrimonial Causes (War Marriages) Act, 1948.
1948	XLVI ...	... The Coal Mines Provident Fund and Bonus Schemes Act, 1948.
1948	XLVII ...	... The Displaced Persons (Institution of Suits) Act, 1948.
1948	LIII ...	... The Mines and Minerals (Regulation and Development) Act, 1948.
1948	LIV ...	... The Electricity (Supply) Act, 1948.
1948	LXI ...	... The Central Silk Board Act, 1948.
1948	LXIII ...	... The Factories Act, 1948.
1949	X ...	... The Banking Companies Act, 1949.
1949	XIII ...	... The Central Tea Board Act, 1949.
1949	XXI ...	... The Hindu Marriages Validity Act, 1949.
1949	XXIII ...	... The Influx from Pakistan (Control) Act, 1949.
1949	XXV ...	... The Displaced Persons (Legal Proceedings) Act, 1949.
1949	XXX ...	... The Public Companies (Limitation of Dividends) Act, 1949.

Year	Number	Short title
<i>Acts—/con.</i>		
1949	XXXVIII	The Chartered Accountants Act, 1949.
ORDINANCES		
1940	IV	The Currency Ordinance, 1940.
1941	XI	The Essential Services (Maintenance) Ordinance, 1941.
1942	XLI	The Armed Forces (Special Powers) Ordinance, 1942.
1944	XXXVIII	The Criminal Law Amendment Ordinance, 1944.
1944	XLII	The Post Office National Savings Certificates Ordinance, 1944.
1945	XLVII	The International Monetary Fund and Bank Ordinance, 1945.
1949	XI	The Industrial Tribunals Payment of Bonus (National Savings Certificates) Ordinance, 1949.
REGULATION		
1818	III	The Bengal State Prisoners Regulation, 1818.

